

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 203
IB-813/ND/2020**

IN THE MATTER OF:

M/s. Jaycee Castalloys Pvt. Ltd.

...PETITIONER

Vs.

M/s. Kiran Udyog Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 19.01.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Mr. Rajat Mittal, Advocate.

For the Respondent/Corporate-debtor :Mr. Pranshu Goel, CA.

ORDER

Heard the submissions made by the Learned Counsels for both the parties. Both the Learned Counsels have jointly submitted that their clients are exploring the possibility of reaching an amicable resolution of the matter and prayed for grant of time. Three weeks' time has been granted in this matter. Matter is adjourned to **26.02.2021**.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**